BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

O.A. No.77 OF 2022 (SZ)

Sri Paramesh V ... Applicant

-Vs-

The Commissioner,
Burhat Bengaluru Mahanagara Palike & others ... Respondents

MEMO FILED BY THE 8TH RESPONDENT

The 8th Respondent respectfully submits as follows.

1. The 1st Respondent had issued provisional order dated 22.08.2022 to the builder incipiently to remove the encroachment on the buffer nallah zone, (photos enclosed) immediately on receipt of the said notice on 22.08.2022 by the builder, a reply dated 23.08.2022 was given to the 1st and 2nd Respondents stating that the said encroachment on the buffer nallah zone namely swimming pool and bathrooms shall be removed within a period of four weeks and shall restore the buffer nallah zone to its original position, in fact said mistake is inadvertent. The said reply was received by the 1st Respondent office on 24.08.2022.

2. This Respondent submits that as per their undertaking the unauthorised structures were removed, but without verifying the actual position, the 1st Respondent had issued a confirmatory order on 08.09.2022, which was replied by the 8th Respondent on 12.09.2022 along with photographs showing removal of unauthorized structures, which was received by them on 12.09.2022. The copies of the same are filed along with this memo for judicial record and consideration.

It is humbly prayed that this Hon'ble Tribunal may consider the present development and pass appropriate orders to render justice.

Dated at Chennai on this the 19th day of September 2022.

Counsel for 8th Respondent

Scanned with CamScanner

ಹೂಡಿ ಉಪ ವಿಭಾಗ, ಮಹದೇವಪುರ ವಲಯ

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ,

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಕಛೇರಿ, ಹೂಡಿ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು-48.

ಸಂ:ಬಿಬಿಎಂಪಿ/ಸಕಾಅ/ಹೂಉವಿ/ಪಿ.ಓ/ 58 /2022-23 ದಿನಾಂಕ:22-08-2022

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020 ಕಲಂ 248(1) ರ ಪ್ರಕಾರ ಹೊರಡಿಸಿರುವ ತಾತ್ಕಾಲಿಕ ಆದೇಶ

****

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಮಹದೇವಪುರ ವಲಯ ಹೂಡಿ ಉಪ ವಿಭಾಗದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ವಾರ್ಡ್ ನಂ. 54 ರ ಸರ್ವೆ ನಂ.2/1 &2/7,ಖಾತಾ ನಂ:439, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಬೆಂಗಳೂರು ಸ್ವತ್ತಿನ ಮಾಲೀಕರಾದ ಮೆ॥ ವೆಂಕಟೇಶ್ವರ ಬಿಲ್ಡರ್ (S.V.Elegant) (ಶ್ರೀ ಗಿರಿಬಾಬು ಮತ್ತು ಶ್ರೀ ಮಿಥುನ್‌ಗೌಡ ರವರು ಪಾಲುದಾರರು) ರವರು ವಸತಿ ಸಮುಚಾಯ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಲು ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನೆ (ಮಹದೇವಪುರ ವಲಯ), ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ (ಬಿಬಿಎಂಪಿ), ಬೆಂಗಳೂರು ರವರ ಕಛೇರಿಯಿಂದ ನಕ್ಷೆ ಮಂಜೂರಾತಿಯನ್ನು ಎಲ್.ಪಿ.ಸಂಖ್ಯೆ BBMP/Ad.com//MDP/0868/2019-20 ರಂದು ಎರಡು ವರ್ಷದ ಅವಧಿಗೆ ಅಂದರೆ ದಿನಾಂಕ 11.02.2020 ರಿಂದ 10.02.2022 ರ ವರೆಗೆ ಪಡೆದುಕೊಂಡಿರುತ್ತೀರಿ.

ಮುಂದುವರೆದು, ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಪೂರ್ಣಗೊಳಿಸಿದ ನಂತರದಲ್ಲಿ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ನಗರ ಯೋಜನೆ (ಮಹದೇವಪುರ ವಲಯ), ಬಿಬಿಎಂಪಿ ರವರಿಂದ ಸ್ವಾಧೀನಾನುಭವ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಸಂ: BBMP/ADTP/MDP/O.C/L.P/0868/2019-20 ದಿನಾಂಕ:03-08-2021 ರಲ್ಲಿ ಪಡೆದುಕೊಂಡಿರುತ್ತೀರಿ.

ಸಹಾಯಕ ಅಭಿಯಂತರರ ವರದಿ ಪ್ರಕಾರ ಹಾಗೂ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಪ್ರಕಾರ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಹೂಡಿ ಉಪ ವಿಭಾಗದ ಖಾತಾ ಸಂಖ್ಯೆ:439, ಸರ್ವೆ ನಂ.2/1 &2/7, ಕುಂಬೇನ ಅಗ್ರಹಾರ ಬೆಂಗಳೂರು ನಗರದಲ್ಲಿ ಸ್ವಾಧೀನಾನುಭವ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದ ನಂತರ ಸ್ವತ್ತಿನ ಪೂರ್ವ ಭಾಗದಲ್ಲಿ ಬಫರ್ ಜಾಗಕ್ಕೆ ಕಾಯ್ದೆಯಿರಿಸಿದ ಜಾಗದಲ್ಲಿ ತಾವು ನಕ್ಷೆಗೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಈಜು ಕೊಳ ಹಾಗೂ ಸ್ನಾನದ ಕಟ್ಟಡಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020 ರ ನಿಯಮ ಮತ್ತು ಬೈಲಾಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ನಮಗೆ ಮನಃಪೂರ್ತಿಯಾಗಿ ದೃಢಪಟ್ಟಿರುತ್ತದೆ. ಈ ಈಜು ಕೊಳವು ಕಾನೂನು ಬಾಹಿರವಾಗಿ ನಿರ್ಮಾಣ ಕಂಡು ಬಂದಿರುತ್ತದೆ.

ಕಟ್ಟಡ ನಿರ್ಮಾಣದಲ್ಲಿನ ಬಫರ್ ಜಾಗದಲ್ಲಿ ಉಲ್ಲಂಘನೆ ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತ್ತಿವೆ.

ವಿವರಗಳು	ಅನಧಿಕೃತವಾಗಿ ನಿರ್ಮಿಸುತ್ತಿರುವ ಕಟ್ಟಡದ ವಿಸ್ತೀರ್ಣ (ಚ.ಮೀ.ಗಳಲ್ಲಿ)	ಒಟ್ಟು
ಈಜು ಕೊಳ ನಿರ್ಮಾಣ	18.30 ಮೀ X 11.10 ಮೀ = 203.13 ಚ.ಮೀ	223.63ಚ.ಮೀ
ಸ್ನಾನದ ಕೊಠಡಿಗಳು	2.05 ಮೀ X 10.00 ಮೀ = 20.50 ಚ.ಮೀ	

ಆದ್ದರಿಂದ ಕಟ್ಟಡದ ಮಾಲೀಕರು / ನಿರ್ಮಾಣಗಾರರು ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ ಮತ್ತು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020ರ ಮತ್ತು ಅದರಡಿಯಲ್ಲಿ ರಚಿತವಾಗಿರುವ ಕಟ್ಟಡ ನಿಯಾಮಾವಳಿಗಳು ಮತ್ತು ಬೈಲಾಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಾನು ಈ ಕೆಳಕಂಡಂತೆ ಆದೇಶ ಮಾಡಿರುತ್ತೇನೆ.

Scanned with CamScanner

ತಾತ್ಕಾಲಿಕ ಆದೇಶ

ಮೇಲ್ಕಂಡ ಅಂಶ ಹಾಗೂ ವಿವರಗಳಿಂದ ಕಟ್ಟಡದ ಮಾಲೀಕರು / ನಿರ್ಮಾಣಗಾರರು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆಯ ವಾರ್ಡ್ ನಂ.54 ರ ಖಾತಾ ಸಂಖ್ಯೆ: ಸರ್ವೆ ನಂ.2/1 &2/7,ಖಾತಾ ನಂ:439, ಕುಂಬೇನ ಅಗ್ರಹಾರದಲ್ಲಿ ಮೆ॥ ವೆಂಕಟೇಶ್ವರ ಬಿಲ್ಡರ್ (S.V.Elegant) ರವರು ಇಲ್ಲಿ ವಸತಿ ಸಮುಚಾಯ ಕಟ್ಟಡಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020ರ ಮತ್ತು ನಿಯಮ ಮತ್ತು ಬೈಲಾಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿರ್ಮಾಣ ಮಾಡಿರುವ ಕಟ್ಟಡದ ಭಾಗಗಳನ್ನು ತೆಗೆದು / ಹೊಡೆದು ಹಾಕಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020 ರ ಮತ್ತು ಅದರಡಿಯಲ್ಲಿ ರಚಿತವಾಗಿರುವ ನಿಯಮ ಮತ್ತು ಬೈಲಾಗಳಿಗೆ ಅನುಗುಣವಾಗಿ ಕಟ್ಟಡವನ್ನು ನಿರ್ಮಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

ಅದಲ್ಲದೇ ಈ ತಾತ್ಕಾಲಿಕ ಆದೇಶವನ್ನು ಏಕೆ ಸ್ಥಿರಿಕರಣಗೊಳಿಸಬಾರದು ಎಂಬುದಕ್ಕೆ ನಿಮ್ಮ ಸಮಜಾಯಿಷಿಯನ್ನು ಈ ತಾತ್ಕಾಲಿಕ ಆದೇಶ ತಲುಪಿದ ಹದಿನೈದು ದಿನಗಳೊಳಗಾಗಿ ನೀಡತಕ್ಕದ್ದು ಹಾಗೂ ಒಂದು ವೇಳೆ ಸಮಜಾಯಿಷಿ ನೀಡಲು ನೀವು ವಿಫಲರಾದಲ್ಲಿ ಅಥವಾ ನೀವು ನೀಡಿರುವ ಸಮಜಾಯಿಷಿಯು ಸಮಾಧಾನಕರವಾಗದಿದ್ದಲ್ಲಿ ಈ ತಾತ್ಕಾಲಿಕ ಆದೇಶವು ಸೂಕ್ತವೆಂದು ಕಂಡುಬರುವ ಮಾರ್ಪಾಟನೊಂದಿಗೆ ಸ್ಥಿರಿಕರಣ ಮಾಡಲಾಗುವುದು. ಸ್ಥಿರಿಕರಣ ಮಾಡಿದ ಆದೇಶವನ್ನು ಪಾಲಿಸಲು ನೀವು ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು ಎಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ಸಹಾಯಕ ಅಭಿಯಂತರರು
ವಾರ್ಡ್ ನಂ. 54

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು
ಹೂಡಿ ಉಪ ವಿಭಾಗ,
ಬಿಬಿಎಂಪಿ, ಬೆಂಗಳೂರು.

ರವರಿಗೆ,

ಶ್ರೀ.ಗಿರಿಬಾಬು ಮತ್ತು ಶ್ರೀ.ಮಿಥುನ್ ಗೌಡ,
ಮೆ॥ ವೆಂಕಟೇಶ್ವರ ಬಿಲ್ಡರ್ (S.V.Elegant)
ಸರ್ವೆ ನಂ.2/1 &2/7,ಖಾತಾ ನಂ:439,
ಕುಂಬೇನ ಅಗ್ರಹಾರ, ಹೂಡಿ ವಾರ್ಡ್-54
ಬೆಂಗಳೂರು

Scanned with CamScanner

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ,

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಕಛೇರಿ, ಹೂಡಿ ಉಪವಿಭಾಗ, ಬೆಂಗಳೂರು-48.

ಸಂ:ಬಿಬಿಎಂಪಿ/ಸಕಾಅ/ಹೂಉವಿ/ಪಿ.ಆರ್/ 57 /2022-23 ದಿನಾಂಕ:22-08-2022.

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020 ಕಲಂ 248(2) ರ ಪ್ರಕಾರ ಹೊರಡಿಸಿರುವ ನೋಟೀಸ್

*****

ವಿಷಯ:- ವಾರ್ಡ್ ನಂ. 54 ರ ಖಾತಾ ಸಂಖ್ಯೆ: ಸರ್ವೆ ನಂ.2/1 &2/7,ಖಾತಾ ನಂ:439, ಕುಂಬೇನ ಅಗ್ರಹಾರದಲ್ಲಿ ಮೆ॥ ವೆಂಕಟೇಶ್ವರ ಬೀಲ್ಡರ್ (S.V.Elegant) ಇಲ್ಲಿ ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸುತ್ತಿರುವ ಬಗ್ಗೆ

ಆದೇಶ

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಸದರಿ ಕಟ್ಟಡದ ಮಾಲೀಕರು ವಾರ್ಡ್ ನಂ. 54 ರ ಖಾತಾ ಸಂಖ್ಯೆ: ಸರ್ವೆ ನಂ.2/1 &2/7,ಖಾತಾ ನಂ:439, ಕುಂಬೇನ ಅಗ್ರಹಾರದಲ್ಲಿ ಮೆ॥ ವೆಂಕಟೇಶ್ವರ ಬೀಲ್ಡರ್ (S.V.Elegant) ಆದ ನೀವು ಕಟ್ಟಡವನ್ನು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020 ರ ನಿಯಮ ಮತ್ತು ಬೈಲಾಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಮಂಜೂರಾದ ನಕ್ಷೆಗೆ ವ್ಯತಿರಿಕ್ತವಾಗಿ ಸ್ವಾಧೀನಾನುಭವ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದ ನಂತರ ನಿರ್ಮಾಣ ಮಾಡಿರುವ ಕಟ್ಟಡದ ಭಾಗಗಳನ್ನು ಹೊಡೆದು / ತೆಗೆದುಹಾಕಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020 ರ ಅದರಡಿಯಲ್ಲಿ ರಚಿತವಾಗಿರುವ ನಿಯಮಾವಳಿ ಮತ್ತು ಬೈಲಾಗಳಿಗೆ ಒಳಪಡುವಂತೆ ಕಟ್ಟಡವನ್ನ ತರಬೇಕೆಂದು ಈ ಮೂಲಕ ನಿಯಮಾವಳಿಗೆ ವಿರುದ್ಧವಾಗಿ ನಿರ್ಮಿಸಿರುವ ಭಾಗಗಳನ್ನು ಕೆಡವಿ ಹಾಕಬೇಕೆಂದು ಹಾಗೂ ಈ ತಾತ್ಕಾಲಿಕ ಆದೇಶವನ್ನು ಏಕೆ ಸ್ಥಿರೀಕರಿಸಬಾರದು ಎಂಬುದಕ್ಕೆ ಸಮಜಾಯಿಷಿಯನ್ನು ಈ ತಾತ್ಕಾಲಿಕ ಆದೇಶ ತಲುಪಿದ ಹದಿನೈದು ದಿನಗಳೊಳಗಾಗಿ ನೀಡತಕ್ಕದ್ದು ಹಾಗೂ ಒಂದು ವೇಳೆ ಸಮಜಾಯಿಷಿ ನೀಡಲು ನೀವು ವಿಫಲವಾದಲ್ಲಿ ಅಥವಾ ನೀವು ನೀಡಿರುವ ಸಮಜಾಯಿಷಿಯು ಸಮಾಧಾನಕರವಾಗಿರದಿದ್ದಲ್ಲಿ ಈ ತಾತ್ಕಾಲಿಕ ಆದೇಶವನ್ನು ಸೂಕ್ತವೆಂದು ಕಂಡು ಬರುವ ಮಾರ್ಪಾಟಿನೊಂದಿಗೆ ಸ್ಥಿರೀಕರಣ ಮಾಡಲಾಗುವುದು. ಸ್ಥಿರೀಕರಣ ಮಾಡಿದ ಆದೇಶವನ್ನು ಪಾಲಿಸಲು ನೀವು ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು. ಇಲ್ಲವಾದಲ್ಲಿ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಕಾಯ್ದೆ 2020 ರ ಕಲಂ ಪ್ರಕಾರ ಮುಂದಿನ ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು ಹಾಗೂ ಈ ಸಂಬಂಧ ತಗಲುವ ಖರ್ಚುಗಳನ್ನು ಕಾನೂನಿನಂತೆ ವಸೂಲಿಮಾಡಲಾಗುವುದು ಎಂದು ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸಿದೆ.

ಸಹಾಯಕ ಅಭಿಯಂತರರು
ವಾರ್ಡ್ ನಂ. 54

ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು
ಹೂಡಿ ಉಪ ವಿಭಾಗ,
ಬಿಬಿಎಂಪಿ, ಬೆಂಗಳೂರು.

ರವರಿಗೆ,

ಶ್ರೀ.ಗಿರಿಬಾಬು ಮತ್ತು ಶ್ರೀ.ಮಿಥುನ್ ಗೌಡ,
ಮೆ॥ ವೆಂಕಟೇಶ್ವರ ಬೀಲ್ಡರ್ (S.V.Elegant)
ಸರ್ವೆ ನಂ.2/1 &2/7,ಖಾತಾ ನಂ:439,
ಕುಂಬೇನ ಅಗ್ರಹಾರ, ಹೂಡಿ ವಾರ್ಡ್-54

Scanned with CamScanner

Venkateshwara Builders

To,

23.08.2022

1) Executive Engineer (EE)
Hoodi Sub-Division.
BBMP , Bengaluru -560048

2) Assistant Executive Engineer (AEE)
Hoodi Sub-Division.
BBMP , Bengaluru - 560048

Respected sir/s,

Sub: Reply to your provisional order dated 22.08.2022 issued under Section 248 (1) of BBMP Act 2020.

With reference to aforesaid subject of provisional order dated 22.08.2022 issued to us on 22.08.2022, we wish to bring to your kind notice that we have constructed the multi storey residential apartment on the land bearing Sy.No.2/1 and 2/7, Khatha No.439 of Kumbena Agrahara Village under name and style S.V.Elegant after securing the plan vide LP No.BBMP/Ad.com/MDP/0868/2019-20 and completed the same without any deviations. After the completion, the Joint Director, Town Planning (Mahadevapura Zone), BBMP has also issued occupancy certificate Vide No.BBMP/ADTP/MDP/0.C/L.P/0868/2019-20 dated 03.08.2021 and the construction is completed in all aspects.

O/C

When such being the state of affairs, we have for the first time been served with the aforesaid provisional order on 22.08.2022 directing us to remove the swimming pool and demolish two bathrooms built on the reserved buffer area/zone located on the eastern side of the S.V.Elegant project by stating that same is built in violation of Plan sanctioned by the concerned authorities and Bye laws of BBMP Act 2020.

24/08/2022

For VENKATESHWARA BUILDERS

Managing Partners

Scanned with CamScanner

We wish to inform you that we have completed the project as per the plan sanctioned by authority without any deviations in the building and thus secured the occupancy certificate as stated above. We came to know about the deviations with regard to construction of swimming pool and bathrooms for the first time only through this provisional order dated 22.08.2022 issued to us on the same day. We humbly submit that said deviation if any is not intentional one and same was an inadvertent mistake. Though said construction of swimming pool and bathroom was part of the our project , same was not objected at any point of time and we have not received any notice/s from any concerned authorities in this regard earlier and hence have been under the bonafide impression that said construction is in accordance with rules and regulations. We are always ready and willing to rectify the same as it is being brought to our notice now through this provisional order

In view of above, we would like to bring to your kind notice that we being law abiding builders hereby agree and accept to comply with the aforesaid provisional order dated 22.08.2022 and further undertake to remove the said swimming pool and two bathrooms which are stated to be unauthorised structures built inadvetentanly in buffer zone/ area on the eastern side of the said project and the restore the said area to its original position within four weeks from the date of this reply. Hence we request your good self to consider our reply and grant time as requested by us to comply with the said provisional order and oblige.

Thanking you

Your's faithfully

For VENKATESHWARA BUILDERS

Managing Partners

Scanned with CamScanner

Scanned with CamScanner

Venkateshwara Builders

12.09.2022

From,

Sri.Giribabu and Sri.Mithun Gowda
Managing Partners
M/s Venkateshwara Builders
Sy. No.2/1 & 2/7 , Katha No.439,
KUmbena Agrahara, Hoodi Ward-54
Bengaluru

To,

1. Assistant Engineer
   Ward NO.54,
   BBMP, Bangalore

2. Assistant Executive Engineer (AEE)
   Hoodi Sub-Division.
   BBMP, Bengaluru

Respected sir,

Sub: Reply to your Confirmation order dated 08.09.2022 issued under Section 248 (3) of BBMP Act 2020

With reference to above, we wish to bring to your kind notice that we being the managing partners of M/s Venkateshwara Builders have constructed the multi storey residential apartment on the land bearing Sy.No.2/1 and 2/7, Khatha No.439 of Kumbena Agrahara Village under name and style S.V.Elegant after securing the plan vide LP No.BBMP/Ad.com/MDP/0868/2019-20 and completed the same without any deviations. After the completion, the Joint Director, Town Planning (Mahadevapura Zone), BBMP has also issued occupancy certificate Vide No.BBMP/ADTP/MDP/O.C/L.P/0868/2019-20 dated 03.08.2021 and the construction is completed in all aspects.

Received 12/9/2022 @ 5.15pm.

For VENKATESHWARA BUILDERS
Managing Partners

Scanned with CamScanner

When such being the state of affairs, for the first time we have been slapped with the provisional order dated 22.08.2022 vide No.BBMP/AEE/HSD/PO /PR/56 /2022-23 from your reputed office directing us to remove the swimming pool and demolish two bathrooms built on the reserved buffer area/zone located on the eastern side of the S.V.Elegant project by stating that same is being built in violation of Plan sanctioned by the concerned authorities and Bye laws of BBMP Act 2020.

Immediately we issued a reply dated 23.08.2022 to your provisional order and undertook to remove the said swimming pool and two bathrooms which are stated to be unauthorised structures built on the buffer zone/ area on the eastern side of the said project and the restore the said area to its original position within four weeks from the date of the reply. We specifically stated in our reply that the said deviation was not at all intentional one and same was a bonafide mistake as the said structure was not objected at any point of time and no notice was issued from any concerned authorities in that regard earlier. Thus, we were under the bonafide impression that said construction was in accordance with rules and regulations until receipt of your provisional order and the said reply was duly served to your office on 23.08.2022.

As per our undertaking, we already removed the said unauthorised structures built earlier with a bonafide mistake. However, Inspite of our undertaking and compliance, now this confirmatory order is being issued to us without any verification and inspection in this regard.

We now would like to bring to your kind notice that we being law abiding builders have already removed said unauthorised structures and complied the provisional order as per our undertaking. The photographs showing the area of removed structures are enclosed herewith for your kind perusal.

Hence, in view of the above, we humbly request your good self to drop the further proceedings in this matter by considering the compliance.

Thanking you

Your's faithfully

For VENKATESHWARA BUILDERS

Managing Partners

Scanned with CamScanner

Scanned with CamScanner

Scanned with CamScanner

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI

O.A. No.77 OF 2022 (SZ)

Sri Paramesh V

... Applicant

-Vs-

The Commissioner,
Burhat Bengaluru Mahanagara Palike
& others

... Respondents

MEMO FILED BY THE 8TH RESPONDENT

M/s. M. R. UMA VIJAYAN
E. No: 1581 /1997
09840105355/09841095355

Counsel for 8th Respondent

Scanned with CamScanner